

1	2	3
21	Rajasthan	5859667
22	Sikkim	56401
23	Tamil Nadu	4969140
24	Tripura	557055
25	Uttar Pradesh	6431213
26	Uttranchal	542391
27	West Bengal	4998239
28	Andaman and Nicobar	17636
29	Dadra & Nagar Haveli	2290
30	Daman & Diu	NR
31	Goa	13897
32	Lakshadweep	4507
33	Pondicherry	38118
34	Chandigarh	NR
TOTAL		54947068

IWDP and DPAP funds for Chhattisgarh

†3712. SHRI SHIVPRATAP SINGH:

SHRI SHREEGOPAL VYAS:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of projects under the Drought Prone Area Programme (DPAP) and the Integrated Wasteland Development Programme (IWDP) in Chhattisgarh regarding which the next installment of Central share is pending with the Ministry; and

(b) by when the amount would be released and the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Drought Prone Areas Programme (DPAP) and Integrated Wastelands Development

Programme (IWDP) are being implemented in Chhattisgarh on watershed basis in accordance with the Watershed Guidelines. Under these programmes, funds are released to ZPs/DRDAs in 5 to 7 installments over the project period of five years. The first installment is suo-moto released with the sanction of new projects. The programmes being demand driven, subsequent installments are released on receipt of specific proposal from the State Governments/ZPs/DRDAs along with requisite supporting documents/information such as Utilization Certificates, Audited Statement of Accounts, Quarterly physical & financial progress reports, etc and subject to availability of budget.

Under DPAP, three proposals involving an amount of Rs. 3.78 crore are under process for release of funds. Because of deficiencies, 7 proposals involving an amount of Rs. 7.30 crore have been referred back to the State Government and the concerned Zila Parishads (ZPs) for clarification/compliance.

Under IWDP, eight proposals involving an amount of Rs. 4.76 crore are under process for release of funds. Because of deficiencies, 30 proposals involving an amount of Rs. 20.57 crore have been referred back to the State Government and the concerned Zila Parishads (ZPs) for clarification/compliance.

(b) The proposals, which are under process have been received recently. The funds for these proposals would be released, if each proposal is found complete. The funds for proposals referred back to the State would be released, subject to receipt of requisite clarifications/documents/information/compliance from the State Government/ZPs and availability of budget.

**Construction of Bharat Nirman Rajiv Gandhi Sewa
Kendras under MGNREGS**

3713. DR. T. SUBBARAMI REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is any decision/proposal to construct the Bharat Nirman Rajiv Gandhi Sewa Kendras under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof and the reasons therefor; and

(c) by when these Sewa Kendras are likely to be constructed, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The scope of works under Mahatma Gandhi National Rural Employment Guarantee